

(11)

O.A No. 1605/05

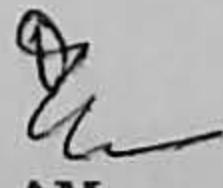
Dt. 16.07.2008

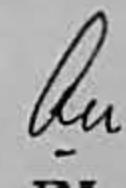
Hon'ble Mr. Justice A.K. Yog, J.M.
Hon'ble Mr. K.S. Menon, A.M.

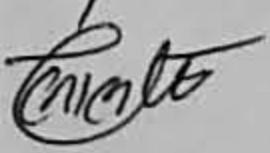
Heard Sri Rajesh Pandey, Advocate appearing for the applicant.

Scrutiny report shows several defects in the O.A while it was presented. Reference may be made to scrutiny report dated 11.11.2005. Thereafter there is no remark by the Registry regarding removal of defects. This O.A is accordingly dismissed on the ground that the applicant has failed to carry out the defects pointed out by the Registry.

In the ends of justice however, ~~we~~ ^{as it is} observed that the representation (referred in para 8.i in relief clause of O.A), if pending, may ^{be} now be decided by the concerned competent authority within 8 weeks on receipt of certified copy of this order provided it is presented alongwith copy of this O.A within four weeks from today.


AM


JM

OR
Judgment Prepared
On 22/7/08.


/Anand/